**SUPPLEMENTARY PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE SHAREHOLDERS OF**

# AZTECSOFT LIMITED

**Registered Office:** # 23, III A Cross, 18th Main, 6th Block, Koramangala, Bangalore - 560 095.
Phone: 91.80.4071 6000, Fax: 91.80.2552 1987

This supplementary Public Announcement is issued by the Manager to the Offer, Morgan Stanley India Company Private Limited ("**Manager to the Offer**") on behalf of MindTree Limited (the "**Acquirer**") pursuant to and in compliance with, among others, Regulations 10 and 12 of Chapter III of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "**SEBI Takeover Regulations**").

This announcement is made further to, and should be read in conjunction with, the Public Announcement published on May 5, 2008 ("**PA**") and the corrigendum to the Public Announcement published on May 16, 2008, both of which were issued by the Manager to the Offer on behalf of the Acquirer. The PA and the corrigendum to the PA were published in the following newspapers:

| Language | Name of Newspaper | Editions |
|---|---|---|
| English | Business Standard | All editions - Ahmedabad, Bangalore, Mumbai, Kolkata, New Delhi, Hyderabad, Chennai |
| Hindi | Pratahkal | All editions - Mumbai, New Delhi, Jaipur, Udaipur |
| Marathi | Navshakti | Mumbai |
| Kannada | Udayavani | Bangalore |

Unless defined herein, terms defined in the PA have the same meanings when used in this announcement.

As set forth in paragraph 1.4 of the PA, under the SPA the Acquirer has the right to appoint one director to the board of directors of Aztecsoft Limited (the "**Target Company**") on the date which is 22 (twenty two) days from the date of the PA, provided that the Acquirer has deposited 100% of the consideration payable by the Acquirer under the Offer, assuming full acceptance of the Offer, in an escrow in accordance with the SEBI Takeover Regulations.

This is to notify you that on Wednesday, May 28, 2008, the Acquirer deposited an additional Rs. 55,83,82,860/- (Rupees Fifty Five Crores Eighty Three Lakhs Eighty Two Thousand Eight Hundred Sixty only) in the Open Offer Escrow Account. The total amount to the credit of the Open Offer Escrow Account is Rs. 74,45,10,480/- (Rupees Seventy Four Crores Forty Five Lakhs Ten Thousand Four Hundred Eighty only) which represents 100% of the consideration payable by the Acquirer under the Offer, assuming full acceptance of the Offer.

Accordingly, in exercise of its right under the SPA, the Acquirer has nominated Mr. N. Krishnakumar as a director to the board of directors of the Target Company. Mr. N. KrishnaKumar was appointed as a director to the board of directors of the Target Company on May 29, 2008.

The Acquirer and the directors of the Acquirer accept full responsibility for the information contained in this announcement and also for the obligations of the Acquirer to the extent as required and as laid down in the SEBI Takeover Regulations.

This announcement is also available on SEBI's website (www.sebi.gov.in).

**Issued by Manager to the Offer on behalf of the Acquirer**
(i.e. MindTree Limited, MindTree House, No. 3, Block A, No. 42, 27th Cross, Banashankari, 2nd Stage, Bangalore – 560 070)

Morgan Stanley

**MORGAN STANLEY INDIA COMPANY PRIVATE LIMITED**
1101-1115, Trident Hilton Towers
Nariman Point, Mumbai 400 021
Tel. No: +91-22-6621 0555
Fax No: +91-22-6621 0556
E-mail: mindtreeopenoffer@morganstanley.com
SEBI Registration No: INM000011203
Contact: Bhavna Thakur

Place : Mumbai
Date : May 31, 2008